

द्वारा कारों का निर्माण और डिलीवरी 1984 के प्रारम्भ में करने का कार्यक्रम था, लेकिन अब इसके दिसम्बर, 1983 के मध्य से शुरू होने की आशा है।

(ग) जी, नहीं। कारों सहित मोटर गाड़ियों की बिक्री तथा वितरण पर सरकार का कोई नियंत्रण नहीं है।

#### Licensed Factories in N.D.M.C. Area

274. SHRI RATANSINH RAJDA : Will the Minister of INDUSTRY be pleased to state :

(a) how many licensed factories are operating in NDMC area;

(b) does the Master Plan provide for factories in NDMC area; and

(c) if so, the measures and restrictions imposed against pollution noise and traffic ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) According to Delhi Administration, 60 factories registered under the Factories Act, 1948 are functioning in the NDMC area. Besides these, 8 industrial units, registered under the category of small scale industries, are also functioning in the NDMC area.

(b) A small pocket, along the railway line, between Minto Bridge and School Lane Bridge, is earmarked for non-nuisance causing service industries, in the Master Plan for Delhi.

Besides this, in the area earmarked for general business and commercial purpose, light manufacturing and service industries without nuisance, or hazards and not employing more than 10 persons, with or without power, can be allowed by the competent authority.

(c) The Central Board for the Prevention of Water and Air Pollution enforces the laws and regulations regarding pollution

control in the Union Territory of Delhi. Separately, the Directorate of Industries, Delhi Administration has a scheme for granting 50% subsidy, subject to a maximum of Rs. 50,000/- in each case, to entrepreneurs, who instal pollution control devices in their industries at their own cost.

#### Communal Riots

275. SHRI G. M. BANATWALLA :  
SHRIMATI KISHORI SINHA :  
DR. SUBRAMANIAM SWAMY :  
PROF. AJIT KUMAR MEHTA :  
SHRIMATI PRAMILA  
DANDAVATE :  
SHRI MOHAMMAD ASRAR  
AHMAD :  
SHRI A K ROY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the States and Union Territories where communal riots took place since 1st April, 1983;

(b) the number of communal incidents in each State/Union Territory with details of loss of life and property in these incidents;

(c) the extent of relief and compensation provided to the victims of riots;

(d) details of action, if any, taken against police and other officers responsible for dereliction of duty;

(e) whether Government have conducted any inquiry into these riots and the findings thereof;

(f) whether any foreign involvement is also suspected therein;

(g) number of arrests and prosecutions in each State; and

(h) the steps taken to check riots ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (h) The information is being collected and will be laid on the Table of the House.